

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (DB) No. 173 of 2021**

Dobro Kalundia

Appellant

Versus

The State of Jharkhand

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Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through Video Conferencing

For the Appellant : Mr. Anjani Kumar, Advocate

For the State : Mr. Vishwanath Roy, A.P.P.

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**02/08.09.2021**

Sole appellant along with seven others stand convicted for the offence punishable under Section 376D of I.P.C. by the impugned judgment dated 10.03.2021 passed in S.T. No. 130 of 2019 by the learned Additional Sessions Judge-I-Cum-Special Judge under POCSO Act, West Singhbhum, at Chaibasa and all the convicts have been sentence to undergo Rigorous Imprisonment for life i.e., for remainder of their biological life with a fine of Rs. 30,000/- each and default sentence each by the impugned order of sentence dated 16.03.2021.

Admit.

Call for the Lower Court Records from the Court of Additional Sessions Judge-I-Cum-Special Judge under POCSO Act, West Singhbhum, at Chaibasa in connection with S.T. No. 130 of 2019.

It is informed by the learned counsel for the appellant that two other convicts, namely, Turam Kalundia and Birsa Deogam @ Maldu Deogam have preferred Cr. Appeal (D.B) No. 172 of 2021, which is also on board today.

Office to verify whether remaining convicts, namely, Satish Kalundia, Uday Devgam, Sepoy Devgam, Sargom Kalundia and Paikairai Kalundia @ Batua Kalundia have preferred any appeal or not?

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**